

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

(5)

OA No.510/92

Date of decision:10.07.1992.

P.P. Singh & Another

...Applicants

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. T.S. Oberoi, Judicial Member

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the applicants : Shri D.S. Chaudhary, Counsel.

For the respondents : None

(Judgement of the Bench delivered by Hon'ble  
Mr. I.K. Rasgotra, Member (A))

S/Shri P.P. Singh and Surjan Singh have filed this Original Application under Section 19 of the Administrative Tribunals Act, 1985, assailing the arbitrary action of the respondents in preparing the eligibility list of Junior Telecom Officers (JTOs) for promotion to Telecom Engineering Service (TES) Group 'B' post in violation of the provisions contained in Rule 206 of P&T Manual Volume-IV. They have prayed that they should be promoted from the posts of JTO to TES Group 'B' posts from a date prior to the date on which respondents No.2 & 3 were promoted, as they had passed the departmental qualifying examination subsequent to their passing the said examination.

(6)

2. We have already considered the matter in depth in OA No.1939/91 - Laxman Balani & Others Vs. Union of India & Others and connected matters. Since in the present Application the reliefs claimed for are identical to those prayed for in **Laxman Balani & Ors.** (supra), the applicants herein shall also be entitled to the reliefs, as granted to applicants in **Laxman Balani & Ors.** (supra) case decided on 10 July, 1992. Ordered accordingly. The O.A. is allowed with no order as to costs.

*skk*  
(I.K. RASGOTRA)

MEMBER(A) 10/7/92

*skk*  
(T.S. OBEROI)  
MEMBER(J)

July 10, 1992.

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